

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:4284  
ANSWERED ON:02.05.2012  
PRODUCTION IN COAL BLOCKS  
Yadav Shri Madhusudan

**Will the Minister of COAL be pleased to state:**

- (a) the coal block-wise and date-wise details of coal production started in coal blocks allocated under the policy of allocation of the captive coal block;
- (b) the details of per annum coal production from the said coal blocks, block-wise;
- (c) whether the Government has any mechanism to ensure that the coal produced from the captive blocks is being used for the purpose for which it has been allotted; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) & (b): The coal block-wise details of coal production in coal blocks allocated under the policy of allocation of the captive coal block and the details of year-wise production from the said coal blocks are given at Annexure.
- (c) & (d): The responsibility of developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests entirely with the allocatee company. In the terms and conditions of the allocation letters, it is categorically mentioned that no coal shall be sold, delivered, transferred or disposed of except for the stated captive mining purposes, and except with the previous approval of the Central Government. The above condition is also part of the Mining Lease executed with the State Government concerned where the block is located. Any contravention of the above would entail cancellation of Mining Lease and/or de-allocation.